

Telephone facilities at the residences of Officers of Delhi Judicial Service

10362. SHRI BHIKU RAM JAIN : Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state :

(a) whether it is a fact that the category of Class-I Officers and the majority of Class-II Officers of Delhi Administration of DANI Service in the pay scale of Rs. 650-1200, have been provided telephone facility at their residences ;

(b) whether it is also a fact that out of 138 officers of Delhi Judicial Service in the pay scale of Rs. 700-1300, Rs. 1200-1800 and Rs. 1500-2000, only ten Officers have been provided telephone facility ;

(c) the steps Government propose to take to remove this discrimination to Judicial Officers ; and

(d) if no action is proposed to be taken, the reasons thereof ?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI JAGAN NATH KAUSHAL) : (a) According to information received from Delhi Administration, most of the officers of Class-I of Delhi Administration have the facility of residential telephone. Information is not readily available in respect of Class-II officers.

(b) 7 officers of Delhi Judicial Service in the pay scale of 1500-2000 have been provided with residential telephones.

(c) and (d). The residential telephones to the Government officials are provided in accordance with the instructions of the Ministry of Finance (Department of Expenditure) issued from time to time. While doing so, the nature of the job of the officers is taken into account. There is no discrimination against judicial officers in this regard and accordingly, question of taking any action in the matter does not arise.

Non Issuance of EPF Contribution Deduction Slips to the Workers of Mangalore Ganesh Bidi Workers in Tirunelvelly District

10363. SHRI K.A. RAJAN : Will the

Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether it is a fact that the production agents of Mangalore Ganesh Bidi works in Tirunelvelly District, are deducting Provident Fund contribution from their about 50,000 women bidi workers for the past few years but no receipts are being issued to them ;

(b) if so, whether the workers have complained about this matter to Regional Provident Fund Commissioner, Madras and Deputy Regional Provident Fund Commissioner at Madurai ; and

(c) if so, the details thereof and the action taken thereon ?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND REHABILITATION (SHRI DHARMAVIR) :

(a) to (c). According to the provident fund authorities, there are no production agents of M/s. Mangalore Ganesh Bidi works. There is, however, one establishment known as M/s. Muruga Home Industry, which is employing 50,000 employees and is implementing the provisions of the Act voluntarily, although the Supreme Court has stayed the operation of the notification extending the provisions of the Employees' Provident Funds and Miscellaneous Provisions Act, 1952 to Bidi Industry. The Provident fund authorities have not, however, issued the annual statement of accounts to the members, pending final decision of the Supreme Court. Meanwhile, the provident fund account of the outgoing members are being settled to the extent of employees share only. A decision regarding payment of employer's share and issue of annual statement of account will be taken in the light of the judgement of the Supreme Court when it is received.

Hospitals, Dispensaries, Static-cum-Mobile Dispensaries in Mica, Iron Ore, Manganese Ore, Lime Stone Dolomite and Bidi Workers Welfare Organizations

10364. SHRI R.L.P. VERMA : Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) the total number of hospitals, dispensaries, Static-cum-mobile dispensaries alongwith date of sanction and date of actual commissioning separately for each region in Mica, Iron ore and Manganese Ore, Limestone and Dolomite and Bidi Workers Welfare Organisation ;

(b) the sanctioned strength of Medical Officers/Specialists for each hospitals, dispensary and Static-cum-mobile dispensary ;

(c) the number of posts of Medical Officers/Specialists region-wise and fund-wise lying vacant, indicating the exact date of vacancy ;

(d) the efforts made to fill up these vacant posts ;

(e) the number of ad-hoc appointees as Medical Officers, where they are working and date of their appointments ; and

(f) the number of new dispensaries proposed to be opened during the year 1984-85 in each region and in each Organisation ?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND REHABILITATION (SHRI DHARMAVIR) : (a) A statement is laid on the Table of the House (Annexure I). [Placed in Library. See No. LT-8377/84].

(b) and (c). A statement is laid on the Table of the House (Annexure II). [Placed in Library. See No. LT-8377/84].

(d) Against various posts of Specialists and Medical Officers, Ministry of Health and Family Welfare, Department of Health nominates officers belonging to Central Health Service Cadre. The Department of Health is being requested to post Medical Officers and Specialists against vacant posts. The matter is being pursued with that Department.

(e) A statement is laid on the Table of the House (Annexure III). [Placed in Library. See No. LT-8377/84].

(f) A statement is laid on the Table of the House (Annexure IV). [Placed in

Library. See No. LT-8377/84].

डेसू द्वारा भूतपूर्व आबंटियों से बकाया धनराशियों की वसूली

10365. श्री विलास मुत्तेमवार : क्या ऊर्जा मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या "डेसू" पिछले कुछ वर्षों से सरकारी आवासों के भूतपूर्व आबंटियों से संबंधित बिजली की बकाया धनराशियों को वर्तमान आबंटियों से वसूल कर रही है ;

(ख) क्या "डेसू" उपभोक्ताओं से प्रतिभूति जमा राशि लेती है ;

(ग) यदि हां, तो "डेसू" द्वारा कनेक्शन काटते समय उपभोक्ताओं की प्रतिभूति धनराशि/जमा-राशि से बिजली के बिलों का समायोजन न किए जाने के क्या कारण हैं ;

(घ) भूतपूर्व आबंटियों के बकाया बिलों की धनराशियों को वर्तमान आबंटियों से वसूल करने के क्या कारण हैं ; और

(ङ) सरकार इस प्रथा को कब तक समाप्त करेगी ?

ऊर्जा मंत्रालय में राज्य मंत्री (श्री आरिफ मोहम्मद खां) : (क) दिल्ली विद्युत प्रदाय संस्थान के अनुसार सरकारी आवासों में रह रहे सरकारी कर्मचारियों के मामलों में बिजली की बकाया राशि की नए आबंटियों से 13 सितम्बर, 1976 के बाद से वसूली नहीं की जा रही है ।

(ख) जी, हां ।

(ग) उपभोक्ता की जमा प्रतिभूति में से काटे गए कनेक्शनों के खपत बिलों के अन्तिम निपटान के समय बिजली की बकाया राशि समायोजित कर दी जाती है ।

(घ) और (ङ) प्रश्न नहीं उठता ।